

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 867 of 2020

In the matter of:

Mohd. Nazim Khan

....Appellant

Vs.

**Committee of Creditors of
Mothers Pride Dairy India Pvt. Ltd. & Ors.**

....Respondents

Present:

Appellant: Mr. Krishnendu Datta, Mr. Nilotpal Shyam and Ms. Babita Jani, Advocates.

Respondents: Mr. Bishwajit Dubey, Mr. Shatrajit Banerji, Ms. Ashlesha Mittal, Ms. Swaralipi Deb Roy, Advocates for R-1 & 2.

Mr. Aksah Singhal and Mr. R. K. Gupta, Advocates for R-3.

Mr. Abhishek Kumar, Advocate for R-4.

Mr. Amarjeet Singh and Ms. Swati Bhatnagar, Advocates for R-5.

ORDER
(Through Virtual Mode)

20.11.2020: Reply affidavits filed by the Respondent Nos. 1&2 and 3 are taken on record. Mr. Abhishek Kumar, Advocate appearing for Respondent No. 4 submits that Respondent No. 4 does not intend to file reply affidavit. Mr. Amarjit Singh, Advocate appearing on behalf of Respondent No. 5 does not intend to file reply affidavit. He has brought to our notice an error that has crept in order dated 9th October, 2020 wherein his presence has been wrongly recorded for Respondent No. 4 instead of Respondent No. 5. Learned counsel for Respondent No. 1&2 may provide a copy of the reply affidavit to learned counsel for the Appellant during the course of the day. However, he does not intend to file rejoinder. Thus, pleadings are complete. Let the appeal be processed for hearing.

Learned counsels for the parties may file, short written submission, not exceeding three pages, supported by relevant case law, within four weeks.

List the appeal 'for hearing' on **19th January, 2021 at 2:00 PM.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc